


C.P.No. 134/KB/2014
IA-85/KB/2017Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th May, 2017, 10.30 A.M


Name of the Company	Sushil Kumar Agarwal & Anr. -Vs- Eskag Pharma Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Vikas Baisya
2. Mr. Arif Ali
3. Mr. Niladri Banerjee

Advocates for
the Petitioners

30/05/2017

1. Ms. Jishnu Saha


Advocate for Respondents


30/5/2017
ORDER

Ld. Counsels for the petitioners and the respondents are present.

In this case parties are requested to comply with the earlier orders wherein it has been clearly indicated that necessary payment to the auditor firm may be made and the parties are to share equally among themselves for carrying out valuation etc. At this juncture any

other order will further delay the final decision of the issue. Both the parties are directed to make the payment to the auditor firm within 15 days failing which action shall be taken against the defaulting party.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)